

FORM A
Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PHALCOMM INFRA SOLUTIONS
PRIVATE LIMITED**

Relevant Particulars		
1.	Name of corporate debtor	PHALCOMM INFRA SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25-09-2014
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202MH2014PTC258316
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 1307,13th Floor, Ellora Fiesta, Sector-11,Opp. Jui Nagar Railway Station ,Sanpada , Navi Mumbai, Maharashtra, India - 400705
6.	Insolvency commencement date in respect of corporate debtor	05-08-2024
7.	Estimated date of closure of insolvency resolution process	25-01-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Bharati Manoj Daga Reg No.:IBBI/IPA-01/IP-P01963/20-21/13070
9	Address and e-mail of the interim resolution professional, as registered with the Board	Email: bharteedaga1008@gmail.com Address:94B, Palash tower, Veera Desai rd, Andheri (W), Mumbai 53
10	Address and e-mail to be used for correspondence with the interim resolution professional	Email: cirp.phalcomm@gmail.com Add: 94B, Palash tower, Veera Desai rd, Andheri (W), Mumbai 53
11	Last date for submission of claims	19-08-2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13		Name the class(es)

	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/hi/home/downloads

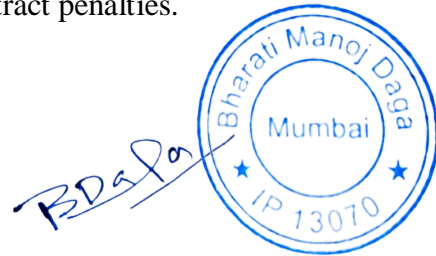
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **PHALCOMM INFRA SOLUTIONS PRIVATE LIMITED** on **05/08/2024**.

The creditors of **PHALCOMM INFRA SOLUTIONS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **19/08/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class **NA** in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 05/08/2024
Place: Mumbai

Bharati Manoj Daga
Interim Resolution Professional of

AFA NO.: AA1/13070/02/100924/105994
IBBI Reg. No.: IBBI/IPA-01/IP-P01963/20-21/13070

Phalcomm Infra Solutions Private Limited